

(19)

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

No.LR (B).23/2024/19,

Dated Shillong, the 2nd July ,2024.

OFFICE MEMORANDUM

In continuation with the Office Memorandum No LR(B)50/2017/19, dated Shillong the 7th February,2019, of this Department fixing the rate of fees for Panel Advocates appearing on behalf of the State Government of Meghalaya at the Supreme Court, National Green Tribunal and Other Benches/Courts/Tribunals, the Government of Meghalaya is pleased to decide as under : -

1. The Panel Advocates shall be entitled to fee of one appearance in a day only.
2. The Panel Advocate shall be entitled to appear in a case on behalf of the State Government only upon marking or allotment of the case by the Learned Advocate General. The Panel Advocates shall not be entitled to appearance fee if the case has not been allotted or marked to the Panel Advocate.
3. The Panel Advocate shall also communicate in writing the proceedings of the case to Office of the Advocate General at the earliest, preferably within a period of one week of appearance in the case and also to the concerned Department.
4. In any case, not more than two Panel Advocates, in addition to the Standing Counsel, shall be entitled to fee for appearance/argument in a particular case on a particular date.
5. Rest of the terms and conditions of the Office Memorandum No LR(B)50/2017/19, dated Shillong the 7th February,2019 shall continue to remain in force.

This Office Memorandum shall take effect from the date of issue.



(C.V.D. Diengdoh)

Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo No.LR(B).23/2024/19-A,

Dated Shillong, the 2nd July,2024

Copy to:-

1. The Accountant General (Accounts)/ (Audit), Meghalaya, Shillong
2. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
3. The Additional Advocate Generals, Meghalaya, High Court of Meghalaya, Shillong.
4. The Standing Counsel for the State of Meghalaya, Supreme Court of India, New Delhi (to kindly circulate to all Government Panel Advocates).
5. All Treasury Officers.
6. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
7. Finance (E) Department.
8. Law (A) Department.

By Order etc,



Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

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